

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 362/TT/2018

- Subject** : Petition for determination of transmission tariff from COD 31.3.2019 for 63 MVA, 400 kV Switchable Line Reactor alongwith 500 Ohms NGR at Rajgarh (Powergrid) end of Khargone TPS- Rajgarh (Powergrid) 400 kV line under "Powergrid works associated with Transmission System Strengthening in WR associated with Khargone TPS" in Western Region".
- Date of Hearing** : 24.5.2019
- Coram** : Shri P. K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member
- Petitioner** : Powergrid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited & 13 Others
- Parties present** : Shri Pankaj Sharma, PGCIL
Shri Zafrul Hasan, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of transmission tariff from COD to 31.3.2019 of 63 MVA, 400 kV Switchable Line Reactor alongwith 500 Ohms NGR at Rajgarh (Powergrid) end of Khargone TPS- Rajgarh (Powergrid) 400 kV line. He submitted that the subject asset has been put into commercial operation on 1.3.2018 and they have placed on record CEA certificate, WRLDC certificate, self-declaration of COD letter and CMD certificate. He further submitted that there is no cost over-run and time over-run in case of the instant asset.

2. After hearing, the Commission directed the petitioner to file the following information on affidavit with an advance copy to the respondents by 17.6.2019:-

- (a) Though there is no time over-run, furnish the activities planned and their actual completion in the following format for the purpose of prudence check:-



Period of activity				
Planned			Achieved	
	From	To	Form	To
LOA				
Supplies (Structures, equipment, etc)				
Civil works & Erection				
Testing and COD				
Any others Activities for time overrun, if any.				

- (b) Status of LILO of one circuit of Khandwa-Rajgarh 400 kV D/C line at Khargone TPS being implemented through TBCB route and furnish documents of the said line in case of its execution.
- (c) Details of scope of work covered under various petitions.
- (d) The timeline schedule in months for scope of work covered under the project (“Sub-station extensions for Transmission System associated with Vindhyachal-V project of NTPC (Part-B)”).
- (e) Documentary proof regarding asset-wise SCOD for all the assets covered in the project scope.
- (f) Revised Form 5B by matching the total of apportioned approved cost with the project cost as per investment approval.
- (g) Year-wise capitalization and discharge particulars of Initial Spares.
- (h) Whether any asset is being replaced/de-capitalised/not put to use due to execution of the instant assets. If so, provide details of such assets in Form 10B alongwith Petition No. in which the previous tariff was allowed.

3. The Commission further directed the respondents to file their reply by 21.6.2019 and the petitioner to file rejoinder, if any, by 28.6.2019. The parties are directed to comply with the directions within the specified timeline and no extension of time shall be granted.

4. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

(V. Sreenivas)
Dy. Chief (Law)

